

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 102

IA(I.B.C)/681(CH)2022

And

CP (IB) No. 44/Chd/Hry/2022

IN THE MATTER OF:

Phoenix Arc Private Limited

...

Petitioner

Versus

Vikas Sharma

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 18.03.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner in : Ms. Divya Sharma, Advocate.

**CP (IB) No.
44/Chd/Hry/2022**

For the Respondent- : Mr. Vipul Joshi, Advocate.

**Personal Guarantor in
CP (IB) No.
44/Chd/Hry/2022**

For the Applicant in : Mr. Vipul Joshi, Advocate.

IA No. 681/2022

For the Respondent : Ms. Divya Sharma, Advocate for the Respondent
in IA No.681/2022 No.1.

Ms. Akaant Kumar Mittal, Advocate for the
Respondent No. 2.

For the RP : None.

ORDER

CP (IB) No. 44/Chd/Hry/2022

It is stated by the learned counsel for the petitioner and Respondent

No. 1 that they have already received the copy of the RP's report under

March 18, 2024

Mukta

Section 99, however the same has not been put before us. Registry is directed to trace out the same and put the same before us on the next date of hearing. Objections, if any, against the report be filed within one week with a copy in advance to the counsel opposite. Response, thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

A date is requested by the Ld. Counsel for the petitioner for filing the fresh AFA of the proposed RP- Mr. Debi Prasanna Sarangi. Let the same be filed within next one week.

List on 25.04.2024.

IA(I.B.C)/681(CH)2022

Brief notes have been filed vide Diary No. 00190/1 dated 22.02.2024.

The same is taken on record. List on 25.04.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)